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Section 3, Sub Section (II)  
Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Udyog Bhawan

Notification No. 29 (RE-2015)/2015-2020

New Delhi, the 17th September, 2016

Subject: Import policy of Worked monumental or building stone (except slate) and articles thereof, other than goods of heading 6801; mosaic cubes and the like, of natural stone (including slate), whether or not on a backing; artificially coloured granules, chippings and powder, of natural stone (including slate)

S.O.(E) In exercise of the powers conferred by Section 3 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the Import Policy Condition of Schedule-1 (Import Policy) stipulated under Notification No 38 dated 26.08.2013 in respect of ITC(HS) Codes 68022310, 68022390, 68022900 and 68029300 related to granite slabs w.e.f. 1.10.2016.

2. The above policy is hereby amended, such that after amendment w.e.f. 1.10.2016, the policy conditions in respect of the above ITC (HS) Codes shall read as under:

"Import permitted freely provided cif value is US \$ 50 or above per square metre (for maximum thickness of slab of 20 mm)."

3. The effect of this Notification:-

The import of items under the ITC(HS) Codes specified above related to granite slabs is permitted freely provided cif value is US \$ 50 or above per square metre (for maximum thickness of slab of 20 mm) w.e.f. 1.10.2016.



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